

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 332-333/2020

BAGHER SINGH (D) THROUGH LRS

Appellant(s)

VERSUS

DARSHAN SINGH & ORS.

Respondent(s)

IA No. 97979/2023 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT; IA No. 52811/2023 - APPLICATION FOR SUBSTITUTION; IA No. 94467/2023 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.; IA No. 52812/2023 - EXEMPTION FROM FILING O.T.; IA No. 97973/2023 - SETTING ASIDE AN ABATEMENT)

Date : 04-12-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
[IN CHAMBER]

For Appellant(s) Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.
Mr. Saroha Siddhant, Adv.
Mr. Tushar Bathija, Adv.
Mr. Praveer Singh, Adv.
Mr. Parth Jain, Adv.
Mr. Manav Bhalla, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As per office report, service of notice is complete on proposed Lrs. of deceased respondent nos.1,2,4 and 6.

Applications for condonation of delay in filing application for substitution and delay in filing application for setting aside abatement are allowed.

Applications for substitution is allowed after condoning the delay.

Cause title be amended accordingly.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(NIDHI BHARDWAJ)
COURT MASTER (NSH)